

Airports Authority of India (AAI), the implementing agency of Regional Connectivity Scheme (RCS) -UDAN after first round of bidding has awarded 27 numbers of proposals involving 31 unserved, 12 under-served airports. Out of which 6 airports are in North-Eastern region.

Periodical bidding would be a continues process under the Scheme for expanding the Regional Connectivity.

Growth in domestic passenger air traffic flow

977. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that substantial growth has been registered in passenger air traffic flow in certain domestic sectors during last few years;
- (b) if so, the details showing the growth during the last three years, sector-wise;
- (c) whether any study has been conducted to assess the reasons for sluggish air traffic flow in other domestic sectors and find out the reasons; and
- (d) which are the new domestic and international sectors identified for promotion during 2017-18?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) and (b) Sector wise passenger growth is not maintained by Government. However, passenger carried by the scheduled domestic airlines during the year 2014, 2015, 2016 & 2017 (up to June) and growth with respect to corresponding previous period are as follows:-

Year	Passenger Carried (In Lakhs)	% of Growth
2014	673.82	-
2015	810.91	20.35
2016	998.88	23.18
2017	561.55	18.03

Upto June

- (c) No such study has been conducted.

(d) With repeal of Air Corporation Act in March 1994, the Indian aviation was totally deregulated. Airlines are free to induct capacity with any aircraft type, free to select whatever markets and network they wish to service and operate. In this regard, Government has laid down Route Dispersal Guidelines (RDGs) with a view to achieve better regulation of air transport services taking into account the need for air transport services of different regions of the country. It is, however, up to the airlines to provide air services to specific places depending upon the traffic demand and commercial viability. As such, the airlines are free to operate anywhere in the country subject to compliance of RDGs issued by Government.

The operations on international routes is regulated under Bilateral Agreement between Government of India and the foreign Government and allocation of traffic rights to the airline.

Establishment of airbase centre at Adilabad in Telangana

978. SHRI DHARMAPURI SRINIVAS: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Ministry has received any proposal from Government of Telangana requesting for establishment of Airbase Centre at Adilabad;

(b) if so, the details thereof; and

(c) the response of Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION
(SHRI JAYANT SINHA): (a) No, Sir.

(b) and (c) Do not arise.

Misbehaviour with airport employees

979. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government has taken note of the recent incident took place at Visakhapatnam Airport where an Hon'ble Member of Parliament has misbehaved with Airport Employee, if so, the details thereof;

(b) whether Government has any plan of laying down the rules to be observed in such incidents in future; and